

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 713 of 2020

IN THE MATTER OF:

Praful Nanji Satra

...Appellant

Versus

Vistra ITCL (India) Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Malak Bhatt, Ms. Devanshi Singh, Ms. Chandni Ghatak, Mr. Aditya Singh, Mr. Bharat Gala and Mr. Gautam Singh, Advocates.

For Respondents: Mr. Pradeep Sancheti, Sr. Advocate with Mr. Nishit Dhruva, Mr. Prakash Shinde and Mr. Rohan Agrawal, Advocates for R-1 to 3.
Mr. Devarajan Raman, IRP in person – R-4.

ORDER
(Through Virtual Mode)

17.09.2020: Mr. Pradeep Sancheti, Sr. Advocate waived and accepted notice on behalf of Respondent Nos. 1 to 3. Shri Devrajan Raman, Interim Resolution Professional, who is Respondent No. 4, appears in person. Reply affidavits may be filed within two weeks. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Short written submissions, not exceeding three pages, may also be filed by the learned counsels for the parties alongwith their pleadings.

List the matter 'for admission (after notice)' on **14th October, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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